

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 657/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for thirty six assets under “Transmission System associated with Pallatana Gas Based Power Project (GBPP) and Bongaigaon Power Station (GBPP)” in North-Eastern Region.

Date of Hearing : 9.7.2021

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Assam Electricity Grid Corporation Ltd.
& 8 Others

Parties present : Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of thirty six assets under “Transmission System Associated with Pallatana Gas Based Power Project (GBPP) and Bongaigaon Thermal Power Station (TPS)” in North-Eastern Region. SCOD of the assets was 25.12.2012 against which Assets-1 to 20 were declared under commercial operation during 2009-14 period and Assets-21 to 36 were put under commercial operation during 2014-19 period.
 - b. The tariff for the transmission assets for the 2014-19 period was approved by the Commission in eight orders details of which have been given in para 4 of the petition.



- c. There is time over-run against almost all the transmission assets. The Commission, in the case of some assets, has fully/ partially condoned the time over-run while in the case of other assets, delay was not condoned.
- d. The Petitioner has strictly considered the IDC and IEDC computations as per the orders of the Commission and there is no deviation.
- e. The details of admitted capital cost and RCE-I have been given in the petition.
- f. The actual capital cost, including ACE in 2014-19 tariff period is within the RCE-II approved apportioned cost.
- g. ACE has been projected in 2019-24 tariff period.
- h. Initial Spares are claimed on overall project basis in line with APTEL's judgment dated 14.9.2019 in Appeal No. 74 of 2017.
- i. IEDC may not be restricted on the basis of the percentage of the hard cost. It should be determined on the basis of actual expenditure as per APTEL's judgment and details of element-wise calculation regarding IEDC has been given in the petition.
- j. Additional information has been submitted vide affidavit dated 8.7.2021 which contain Form-5, liability flow statement and other information.
- k. No reply has been received from any of the Respondents.

3. In response to queries of the Commission, the representative of the Petitioner clarified that original FR was approved on 26.2.2010, RCE-I was approved on 29.1.2016 and RCE-II was approved on 31.3.2020. He submitted that the Petitioner has a well-defined policy for approval of RCE and will submit the same. He further submitted that at the time of RCE-I, only 40-60% of the total cost estimate of the project was available. RCE-II was initiated on 90% completion of the project. He also submitted that as on 31.3.2019, the total expenditure is more or less within the approved apportioned cost as per RCE-I. RCE-II is required to meet the expenditure projected during 2019-24 tariff period.

4. The policy on approval of RCE as stated must be submitted by the Petitioner by 25.7.2021. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

